

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Friday on this 28<sup>th</sup> day of August 2020

Cr. M.P. No.767 of 2020

Rajeshkannan (Age 24)  
son of Nagaraj

...Petitioner/Accused

-vs-

State of Tamil Nadu,  
Represented by Sub-Inspector of Police,  
Koodalpudur Police Station.  
Crime No.1193 of 2020, U/S.457, 380 IPC

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr. U.Prabhakar, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, over phone, this court passes the following :-

**ORDER**

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offences alleged under Section 457, 380 IPC and remanded to Judicial Custody on 04.08.2020.

2) The Petitioner contend that he is a law abiding citizen and that he will not abscond. He is innocent and he has not committed any offences as alleged. He is judicial custody for the past twenty five days.

3) The Respondent had strongly opposed granting of bail to Petitioner. The Respondent had stated that investigation in this case has not been completed. The

petitioner hails from other district. If the Petitioner is enlarged on bail, he will abscond.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 25 days, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) for the present, before the Prison Authority.
- b. Within three weeks after the lifting of COVID-19 Lock down, the Petitioner shall furnish two sureties for Rs. 10,000/- (Rupees Ten Thousand Only) each.
- c. Thereafter the Petitioner shall appear before the Respondent Police for a period of Four weeks, daily morning at 10.am.
- d. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 28<sup>th</sup> day of August 2020.

S/d- R.Sundara Kamesh Marthandan,  
Judicial Magistrate IV,  
Madurai.